

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 53**

**CA 203/2021 In CP 1569/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 20.03.2024**

NAME OF THE PARTIES:      **UNION OF INDIA, MCA V/S IL & FS**  
**(RAMESH C. BAWA & ORS)**

Section 425 of the Companies Act, 2013

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**ORDER**

1. Ms. Sonali Aggarwal, Advocate i/b. Dhruve Liladhar & Co, for Respondent No. 3.
2. Mr. Hormuz Mehta, Advocate i/b J. Sagar Associates for Respondent No. 4.
3. Learned Counsel for the Union of India informs that the records for reconstruction were received yesterday evening from the Respondent no. 1 & 2 and seeks some time to peruse the same. Time granted.
4. List this matter along with CA on **19.04.2024** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna